

## PAPERS LAID ON THE TABLE

## NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION ACT

**The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis):** On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Third Amendment) Rules, 1962, published in Notification No. G.S.R. 1444 dated the 3rd November, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-562/62.]

## UNIVERSITY GRANTS COMMISSION (BUDGET AND ACCOUNTS) RULES

**The Minister of Education (Shri K. L. Shrimali):** I beg to lay on the Table a copy of the University Grants Commission (Budget and Accounts) Rules, 1962, published in Notification No. G.S.R. 1218, dated the 29th September, 1962, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-563/62.]

## NOTIFICATIONS UNDER COPYRIGHT ACT

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a copy each of the following orders under section 43 of the Copyright Act 1957:—

- (i) The International Copyright (Sixth Amendment) Order, 1962, published in Notification No. S.O. 2600 dated the 18th August, 1962.
- (ii) The International Copyright (Seventh Amendment) Order, 1962 published in Notification No. S.O. 2878 dated the 18th September, 1962.
- (iii) The International Copyright (Eighth Amendment) Order, 1962 published in Notification No. S.O. 2944 dated the 25th September, 1962.

- (iv) The International Copyright (Ninth Amendment) Order, 1962 published in Notification No. S.O. 3195 dated the 18th October, 1962.

[Placed in Library. See No. LT-564/62.]

## STATEMENTS RE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING THE VARIOUS SESSIONS

**The Minister of Defence Production (Shri Raghuramaiah):** Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. I Second Session, 1962 (Third Lok Sabha). [See Appendix I, annexure No. 73].
- (ii) Supplementary Statement No. IV First Session, 1962 (Third Lok Sabha). [See Appendix I, annexure No. 74].
- (iii) Supplementary Statement No. IV Sixteenth Session, 1962 (Second Lok Sabha). [See Appendix I, annexure No. 75].
- (iv) Supplementary Statement No. VII Fifteenth Session, 1961 (Second Lok Sabha) [See Appendix I, annexure No. 76].
- (v) Supplementary Statement No. VIII Fourteenth Session, 1961 (Second Lok Sabha). [See Appendix I, annexure No. 77].

## NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

- (i) Sir, I beg to relay on the Table a copy each of the fol-

lowing Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (a) G.S.R. No. 678 dated the 19th May, 1962.
- (b) G.S.R. No. 702 dated the 26th May, 1962.
- (c) G.S.R. No. 755 dated the 9th June, 1962.
- (d) G.S.R. No. 996 dated the 28th July, 1962.

[Placed in Library. See No. LT-437/62.]

(ii) Sir, I beg to lay on the Table a copy of Notification No. 140/1/62-M, published in Manipur Gazette dated the 29th June, 1962 containing the Manipur Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, under section 169 of the Manipur Land Revenues and Land Reforms Act, 1960. [Placed in Library. See No. LT-570/62.]

(iii) Sir, I beg to lay on the Table a copy each of the following Declarations of Exemption, under the Proviso to section 6 of the Registration of Foreigners Act, 1939:—

- (a) No. 1/16/62-F.1 dated the 23rd June, 1962 (2 Declarations).
- (b) No. 6/31/62-F.1, dated the 28th August, 1962 (10 Declarations).

[Placed in Library. See No. LT-571/62.]

Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1962, agreed without any amendment to the Metal Tokens (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 20th November, 1962, agreed without any amendment to the Petroleum Pipelines (Acquisition of Right of User in Land) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1962, agreed without any amendment to the Foreigners Law (Application and Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

12.30½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the 2171 (Ai) L.S.D.—4.

PUBLIC ACCOUNTS COMMITTEE  
SECOND REPORT

Shri Tyagi (Dehra Dun): Sir, I beg to present the Second Report of the